



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, मे १०, २००६/वेशाख २०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2006 (Mah. XX 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XX OF 2006.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 10th May 2006.)

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. XXIV of 1961. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2006. Short title.

Amendment
of section
101 of Mah.
XXIV of
1961.

2. In section 101 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as "the principal Act"),—

Mah.
XXIV
of
1961.

(a) in sub-section (1), for the portion beginning with the words "the Registrar may, after making such inquiries as he deems fit" and ending with the words "due as arrears" the words "the Registrar may, after making the inquiry in such manner as may be prescribed, grant a certificate for the recovery of the amount stated therein to be due as arrears. The application for grant of such certificate shall be made in such form and by following such procedure, accompanied by such fees and documents as may be prescribed" shall be substituted;

(b) in sub-section (2), for the words "as he deems fit" the words "as may be prescribed" shall be substituted.

Amendment
of section
165 of Mah.
XXIV of
1961.

3. In section 165 of the principal Act, in sub-section (2), after clause (lix), the following clause shall be inserted, namely:—

"(lix-a) to prescribe the manner in which inquiry is to be made by the Registrar for grant of certificate for recovery under section 101; the form and procedure for the application for grant of such certificate and the fees and documents to be accompanied thereto;"